

F.No.A-64/5/2020-Estt. 8728-8738
NATIONAL HUMAN RIGHTS COMMISSION,
Manavadhikar Bhawan, 'C' Block, GPO Complex,
INA, New Delhi – 110023

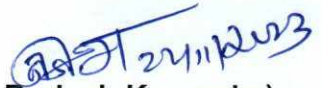
Dated, the 22nd November, 2023

OFFICE ORDER

Consequent on acceptance of the terms and conditions contained in the offer letters of even number dated **25th October, 2023**, following **07 officers** are hereby engaged as Special Monitors of the National Human Rights Commission on matters relating to the thematic area as mentioned against their names, **with immediate effect and for a period up-to 22nd Sept., 2025 :-**

S.No.	Name of the Special Monitor	Thematic area & Subjects covered
1	Sh. Amitabh Agnihotri	Environment, Climate change & Human Rights
2	Sh. Sanjay Agarwal	Elementary Education and Literacy
3	Dr. Manohar Agnani	Public Health, Healthcare and Hospital (Mental Health, HIV/AIDs, Spurious drugs, Diagnostics and Labs)
4	Sh. Rakesh Asthana	Terrorism, counter-insurgency, LWE, communal riots, etc.
5	Ms. Jyotsna Sitling	Livelihood, skilling & Employment
6	Dr. Muktesh Chander	Cybercrime and Artificial Intelligence
7	Sh. R.K. Sama	Water, Sanitation and Hygiene (WASH)

2. The terms & conditions for engagement of above Special Monitors - NHRC are attached as **Annexure-I**.
3. The expenditure involved will be met out of the grants-in-aid of the Commission under the head A-3 Professional and other services.


(**Barjesh Kumania**)
Under Secretary(Estt)

Copy to:-

1. All the above Special Monitors-NHRC.
2. Secretaries of all State Human Rights Commission.
3. Sr.AO/DDO-NHRC along with a copy of the terms & conditions for engagement of above Special Monitors.

Copy for information to (through Notice Board- e-office) :-

1. Sr. PPS to Chairperson
2. PPSs/PS(s) to Members
3. PS to Secretary General
4. PPS to Registrar (Law)
5. PPSs to Joint Secretaries
6. SSA with the request to upload the order on NHRC website.
7. SO(GA) / SO(Coord.) / Library
8. Record Folder

NATIONAL HUMAN RIGHTS COMMISSION
TERMS & CONDITIONS FOR ENGAGEMENT OF
SPECIAL MONITORS (WITH EFFECT FROM 27.06.2023)

1. The Special Monitors shall carry out mission visits either as per specific mandate of NHRC or on the basis of cases of human rights violations reported or observed by the Special Monitors.
2. In either of the circumstances as noted in 1 above, permission of the Chairperson shall be obtained by the Special Monitors **before** visiting the place.
3. After completing the visit, the Special Monitor shall submit a report and suggest special recommendations. The report shall be more by exception and contain specific issues and recommendations rather than general description of events.
4. The Special Monitors are free to take up any other assignment, but are expected to reveal conflict of interest, if any, at the time of entrusting any task to them.
5. The Special Monitor will maintain confidentiality of the assigned work and communicate their views/reports etc. only to the Commission.
6. The Special Monitors are expected not to brief press/media etc. on the assigned work and they are to submit their expert findings to NHRC and it is for NHRC to act on them.
7. Honorarium of Rs.8,000/- per day (Rupees Eight thousand only) during the mission visit, excluding the journey fare mentioned in the succeeding paras. The number of days to be visited by the Special Monitor may be limited to 6 days in a month or 18 days in a quarter and maximum of 2 trips per month and 4 per quarter. Over and above, the Commission will reserve the right to send them to any particular areas on a need basis in exceptional/significant cases.
8. The Commission shall facilitate in providing logistic support on transport, accommodation etc. to the Special Monitors while they are on tour, if required.
9. Entitled for reimbursement for Boarding and Lodging as per the entitlement of Secretary to Government of India, if not provided by the concerned State Government.

10. Special Monitors shall undertake tours only after obtaining approval from the Chairperson, NHRC. While on Tour, they shall be entitled to travel by Air, by *Economy* class with an undertaking that the cheapest fare has been availed on the date of booking of air tickets, in terms of latest instructions of the GOI, MOF dated 31.12.2021, whereby air tickets can be booked only through the following three Authorized Travel Agents, inter alia :

- (i) M/s Balmer Lawrie & Company Limited (BLCL) (Govt of India employee booking portal)
- (ii) M/s Ashok Travels & Tours (ATT)
- (iii) Indian Railways Catering & Tourism Corporation Ltd (IRCTC)

Further, a Special Monitors shall also be entitled to avail TA/DA (except air travel), equivalent to the level 14 and above of the GOI, in terms of the TA rules of the Govt., amended from time to time, subject to approval of the competent authority. Request for relaxation of any kind, shall also be subject to the final approval of the competent authority.

11. Vehicle will normally be provided by the State Government. But if not provided, a vehicle can be hired by the Special Monitor when on duty and reimbursement will be sought by the Special Monitors.

12 Whenever, debriefing is required at the Commission level, it will be indicated by the Commission and the Special Monitor's travel to the Commission office will be covered at NHRC's cost including travel, stay, transport and honorarium. Such meetings can also be held on Video-conferencing.

13. In the event Special Monitor requires assistance of some expert in his/her mission, he/she should get the expert's name cleared by the Commission to enable the Commission to pay for his/her travel, stay, transport and appropriate honorarium, which cannot be higher than Special Monitor's honorarium.

14. In case a Special Monitor attends Core Group Meetings in the Commission as Member or Special Invitee, they shall be paid **Rs.3000/- (Rs.2000/- towards fees and Rs.1000/- towards conveyance)** as being paid to the other Members/Special Invitees

15. The engagement shall be initially for a period of three years.
